

Brackishwater Fish Farmers Development Agencies (BFDAs) provide 25% subsidy on cost of construction of the prawn farms and inputs for the first crop subject to a maximum of Rs. 30,000/- per hectare. The cost of subsidy is borne on 50:50 basis by the Centre and the State. Three BFDAs have been sanctioned for Andhra Pradesh, one in 1987-88 and two in 1989-90. The BFDAs will provide a package of technical, financial and extension support to the prawn farmers. An amount of Rs. 13.04 lakh has been released to the State Government during the last three years.

- (vii) *Construction of Fish Landing Centres:* In order to provide landing and berthing facilities for traditional fishing boats, fish landing centres are constructed under this programme. 50% of the cost of construction of fish landing centres is provided to the States as grant by the Centre. An amount of Rs. 10.00 lakh was released in 1989-90 for construction of one fish landing centre.

3. The Andhra Pradesh Government has fully utilised the funds under various schemes/programmes except construction of model fishermen villages under the Scheme viz National Welfare Fund for Fishermen and the Scheme viz Creation of Landing and Berthing Facilities at Minor Ports because construction work is time consuming.

**Police Officers Recommended by Kerala Government for Inclusion in IPS cadre**

10211. SHRI P.A. ANTONY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Kerala has recommended certain police officers for inclusion in IPS Cadre;

(b) if so, the details thereof; and

(c) whether those recommended officers also include any officer, against whom strictures have been passed by the Kerala High Court in murder cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). Yes, Sir. State Government recommended names of eligible officers as per norms laid down.

(c) It has been ascertained from the State Government that a judgement of the Kerala High Court, pronounced subsequent to the meeting of the Committee to consider State Police officers for selection to the IPS, contains certain observations against one of the officers so recommended.

**Undertaking of agency work by ICCR**

10212. SHRI PIYUS TIRAKY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Indian Council for Cultural Relations undertakes agency work on behalf of various Ministries;

(b) if so, the terms and conditions for undertaking such agency work by the Council; and

(c) whether the expenditure in agency work has exceeded the amount received for the work and if so, the source from which the excess amount is paid?